

(5) 23.11.2004.

Appl: None.

Resp: Shri S.K. Pandey/Shri S.P. Singh.

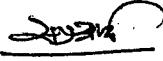
✓ ~~Complaints filed~~ Counter reply is taken on record. M.P. 1770/o4 stands disposed of.

By order dated 31.10.2002 IN O.A. 243/95, the applicant was <sup>held</sup> entitled for notional seniority without back wages. BY order dated 15.12.2003 in 578/2003 direction to the respondents issued for fixation of pay of the applicant.

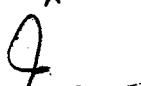
Neither the applicant nor his counsel is present today. Shri S.K. Pandey/Shri S.P. Singh counsel for the respondents were heard and pleadings were perused.

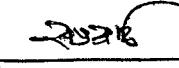
BY order dated 7.2.2003, notional seniority w.e.f. 1.1.1992 to the applicant has been given. Annexure-CA-1 to counter reply <sup>clearly</sup> shows that the pay of the applicant has been fixed. The orders have been fully complied with. In view of the orders having been complied, no contempt is made out. The contempt petition is dismissed. Notices are discharged.

  
(M.L. Sahni)  
M(J)

  
(S.P. Arya)  
M(A)

Thereafter, Shri Sharad <sup>WV</sup> Divedi for Shri D.P. Divedi appeared. Heard. In case, the applicant feels aggrieved by the pay fixation, he can raise his grievance in the appropriate forum <sup>again</sup>, as it would be ~~a~~ a separate cause of action altogether.

  
(M.L. Sahni)  
M(J)

  
(S.P. Arya)

V.

  
25/11/04